

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/TD/2023

**Coram:
Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 14th February, 2024

In the matter of

Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence.

**And
In the matter of**

Serentica Renewables India 2 Private Limited,
DLF Cyberpark, Tower- B,
9th Floor, Udyog Vihar, Phase-III,
Sector 20, Gurgaon-122008, Haryana

.....Petitioner

The following were present:

Shri Gaurav Dudeja, Advocate for the Petitioner
Shri Dhruval Singh, Advocate for the Petitioner

ORDER

The Petitioner, Serentica Renewables India 2 Private Limited, has made the present application under Sections 14 and 15 (1) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as “the Trading Licence Regulations”) amended from time to time, for the grant of a Category

`V` trading licence for inter-State trading in electricity across India.

2. The matter was called out for the hearing on 3.1.2024. Vide Record of Proceedings for the hearing dated 3.1.2024 was directed to file (a) the confirmation to the effect that the professional(s) are full-time professionals of the Petitioner company, in terms of Regulation 3(2) of the Trading Licence Regulations, 2020; and (b) An undertaking to the effect that it will not carry out the transmission business without surrendering the trading licence, if granted by the Commission.

3. The Petitioner, vide its affidavit dated 27.1.2024, has submitted as under:

(a) Serentica Renewable India 2 Private Limited is not engaged in the business of transmission of electricity and does not hold a transmission licence. The Applicant company has undertaken that it shall not carry out the transmission business without surrendering the trading licence, if granted by the Commission; and

(b) With regard to full-time professionals, (i) Mr. Chhottee Chaudhary holds a B Tech. degree from the Indian Institute of Technology, Roorkee, and Mechanical Engineering from IISc and has a more than 10 years' experience in the power sector as a technical professional. He has more than 18 years of experience across the energy value chain in EPC and IIPs, and his strengths include project development, engineering, procurement, contract, business development, project management, technology innovation, SCM, and operation and maintenance. He is a full-time professional of the Petitioner company as Director (System Operations and Commercial), and (ii) Mr. Taji George, is a finance professional with over 20 years of rich experience in (Equity, Project and Corporate Finance), Mergers and acquisition, structured credit, treasury, syndication, debt capital markets and investor relationship management. Mr.

George holds a degree in MBA (Finance) and B.E. (Mechanical Engineering) from NIT Raipur. He is a full-time professional of the Petitioner company as Director (Finance, Commerce and Accounts).

4. The matter was listed for the hearing on 12.2.2024. During the course of the hearing, the learned counsel for the Petitioner submitted that the Petitioner satisfies all the criteria for the grant of a Category 'V' trading licence as stipulated in the Trading Licence Regulations. Learned counsel further submitted that the Petitioner Company has full-time professionals, in terms of Regulation 3(2) of the Trading Licence Regulations, 2020 and in this regard, the Petitioner, vide its affidavit dated 27.1.2024, has placed on record the details of full-time Professionals.

5. We have perused the documents available on record. Regulation 6 of the Trading Licence Regulations provides for the procedure for the grant of a trading licence as under:

“6. Procedure for grant of licence

(1) Any person desirous of undertaking inter-State trading in electricity shall make an application to the Commission for grant of licence in the manner specified in Form-I appended to these regulations and such application shall be accompanied by-

(a) Such application fee as prescribed by the Central Government from time to time and shall be paid as per the procedure specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any statutory re-enactment thereof.

(b) Copies of the annual reports in case of the persons incorporated under the Companies Act, 1956 or Companies Act, 2013 including audited accounts along with the Directors' Report, Auditors' Report, the Schedules and notes to accounts for one Year immediately preceding the Year in which the application has been made and the audited special balance sheet as on any

date falling within 30 days immediately preceding the date of filing the application.

(2) The Applicant shall post complete application along with annexures and enclosures on its website so as to facilitate access to the application by any person through internet and shall keep them on the website till the disposal of the application.

(3) The Applicant shall within 7 days after making such application, publish a notice of its application, in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi, including one economic daily newspaper in Form II, with the following particulars, namely:-

(4) The Applicant shall within 7 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published and shall also file the original complete page of the newspaper in which the notice has been published.

(5) The Applicant shall allow a period of 30 days to the public to file objections or suggestions to the notice of application published in the newspapers.

(6) The Applicant shall file its reply before the Commission within 30 days from the last date of receipt of objections or suggestions from the public.

(7) The Commission after consideration of the objections or suggestions received in response to the notice published by the Applicant and its reply may reject the application or may propose to grant licence.

(8) When the Commission proposes to grant licence, it shall publish a notice of its proposal in two daily newspapers, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to issue the licence and with such other details as the Commission considers appropriate, to invite further objections or suggestions to its proposal.”

6. The Petitioner has submitted the application as per Form-I, along with the requisite fees.

7. The Petitioner has uploaded the application for the grant of a trading licence on its website in terms of Clause (3) of Regulation 6 of the Trading Licence Regulations and further placed on record the relevant copies of the newspapers in original in which



notice of its application has been published. The Petitioner, vide its affidavit dated 29.12.2023, has submitted that notices under sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the Trading Licence Regulations have been published on 28.12.2023 in 'Financial Express' (all editions, i.e. Kochi, Bengaluru, Hyderabad, Mumbai, Kolkata, Chandigarh, Delhi, Pune, Ahmedabad, Lucknow, Chennai editions), 'Indian Express' (all editions i.e. Chandigarh, Kolkata, Pune, Vadodara, Mumbai, Nagpur, Ahmedabad, Delhi, Jaipur, Lucknow editions) and in Meghalaya Guardian. It has been submitted by the Petitioner that no objection has been received in response to the public notices.

8. The Petitioner Company was incorporated under the Companies Act, 2013, on 11.3.2023. The Petitioner is an entity of the group of Serentica Renewables India 2 Private Limited (which holds 100% share of the Petitioner), which is a leading carbon credit developer and supplier across the world. Proviso to Clause (1) of Regulation 3 of the Trading Licence Regulations provides that the Petitioner should have been authorized to undertake trading in electricity by its Memorandum of Association. We note that trading in electricity is covered under its Memorandum of Association of the Petitioner company. Clause (A) 1 of the Memorandum of Association of the Petitioner company reads as under:

“1. To establish and carry on the business of trading in electricity and act as a trader in sale and purchase of electricity and electrical energy in any form and in any market including power exchange and derivatives markets, international market, cross border transactions and by any process and in any fuel, derivatives including but not limited to renewable energy certificates, carbon credits, energy conservation certificates, financially traded electricity forwards, or by products connected with or related to the generation and supply of electrical energy, enter into demand side management contracts, energy conservation contracts



including energy performance contracts, megawatt contracts, enter into contracts for banking of electricity in accordance with the provisions of Electricity Act, 2003 or any statutory modifications or re-enactment thereof and rules or regulations made thereunder, to operate as an energy trading company and to get registered with appropriate agency including the Central Electricity Regulatory Commission, Bureau of Energy Efficiency or any other authority under the framework of Energy Conservation Act, 2001 and Electricity Act 2003, and do all acts and things necessary or required for doing aforesaid business, including providing advisory and consultancy in issues related to energy and trading of energy and power management”.

9. In view of the above, it has been submitted by the Petitioner that it fulfils the requirements specified in Clause (1) of Regulation 3 of the Trading Licence Regulations.

10. In accordance with Clause (3) of Regulation 3 of the Trading Licence Regulations, a person applying for a Category `V` trading licence should have a net worth of Rs. Two crore and should have maintained a minimum current ratio and liquidity ratio of 1:1 as on the date of the Audited Special Balance Sheet accompanying the application. The Petitioner has submitted the Audited Special Balance Sheet as on 31.10.2023.

11. Based on the Audited Special Balance Sheet as on 31.10.2023, net worth, current ratio, and liquidity ratio have been worked out as under:

Net Worth Computation		(Rs. in lakh)
		As per the Special Audited Balance Sheet as on 31.10.2023
Particulars		
A) Paid up equity capital (1)		251.00
B) Reserves and Surplus		
B.1. Capital Reserves		0.00

B.2. Capital Redemption Reserve	0.00
B.3. Debenture Redemption Reserve	0.00
B.4. Revaluation Reserve	0.00
B.5. Share Options Outstanding Account & Reserves other than free reserves	0.00
B.6. Securities Premium Reserve	0.00
B.7. Surplus (P and L Account)	(3.20)
B.8. Other Free Reserves (i.e. general reserve and cash flow reserve)	0.00
Free Reserves & Surplus considered for net worth (2) (B6+B7+B8)	-3.20
C) Loans and Advances given to associates (3)	0.00
D) Deferred expenditure (including Misc. Expenses) not written off (4)	0.00
Net Worth (1+2-3-4)	247.80

12. The net worth of the Petitioner is further represented by the following:

	(Rs. in lakh)
Net worth (Asset approach), Current Ratio & Liquidity Ratio computation	As per Special Audited Balance Sheet as on 31.10.2023
A) Non-current Assets	
A.1 Net block of Tangible Asset	0.00
A.2 Net Block of Intangible Asset	0.00
A.3 Capital work in progress	0.00
A.4 Intangible Assets under development	0.00
A.5 Non-Current investments	0.00
A.6 Deferred Tax Assets	1.00
A.7 Long-term loans and advances	0.00
A.7.1 Less: Loans & Advances given to Associates included in above	0.00
A.7.2 Net Long Term Loans & Advances (A.7 - A.7.1)	0.00
A.8 Other non-current asset (Right of use assets, capital advances and prepaid expenses, etc.)	0.00
A.9 Deferred expenditure (including Misc. Expenses) not written off (Not considered for net worth computation)	0.00
Total Non-Current Assets	1.00
Total Non-Current Assets considered for net worth (1)	1.00
B. Non-Current Liabilities, Preferential Share & Share Application money and Reserves other	

than free reserves	
B.1 Share application money pending allotment	0.00
B.2 Preference Share Capital	0.00
B.3 Long term Borrowings	0.00
B.4 Deferred tax Liabilities	0.00
B.5 Other Long Term Liabilities	0.00
B.6 Long Term provisions	0.00
B.7 Reserves other than free reserves	0.00
Total Non-Current Liabilities, Reserves other than free reserves considered for Net worth (2)	0.00
C. Current Assets	
C.1. Current Investments	0.00
C.2. Inventories	0.00
C.3. Trade Receivables	0.00
C.4. Cash and cash equivalents	258.50
C.5 Short Term Loans & Advances	0.00
C.5.1 Less: Loans and Advances given to associates	0.00
C.5.2 Net Short Term Loan and Advances (C.5 - C.5.1)	0.00
C.6 Other current assets	0.00
C.7 Deferred Expenditure	0.00
Total Current Assets	258.50
Total Current Asset considered for Net worth (3)	258.50
D. Current Liabilities	
D.1. Short-term Borrowings	10.00
D.2. Trade payables	0.00
D.3. Other Current liabilities	1.70
D.4. Short-term provisions	0.00
Total Current Liabilities considered for Net worth (4)	11.70
Net worth ((1-2)+(3-4))	247.80

13. Based on the above, the net worth, current ratio, and liquidity ratio work out as under:

Sr. No.	Particulars	As per the Special Audited Balance Sheet as on 31.10.2023
1	Net worth (Rs. in lakh)	247.80
2	Current ratio	22.09
3	Liquidity ratio	22.09

14. In accordance with Clause (2) of Regulation 3 of the Trading Licence Regulations, the Petitioner should have at least one full-time professional with qualifications and experience in power system operation and commercial aspects of power transfer, finance, commerce, and accounts. As per the information submitted by the Petitioner, it fulfils the requirements of Clause (2) of Regulation 3 of the Trading Licence Regulations.

15. On consideration of the above facts, after a preliminary examination, we find that the Petitioner meets the requirements as specified in the Trading Licence Regulations for the grant of a Category `V` trading licence. In view thereof, the Commission proposes to grant a Category `V` trading licence to the Petitioner. We direct that a notice under Clause (a) of Sub-section (5) of Section 15 of the Act be issued inviting further suggestions or objections to the proposal of the Commission.

16. The Petition shall be listed for a final hearing on **15.3.2024**.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson

